

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4912
ANSWERED ON:23.04.2015
DELIMITATION IN ANDHRA PRADESH AND TELANGANA
Thota Shri Narasimham

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to reorganize/restructure the number of assembly constituencies along with delimitation thereof in Andhra Pradesh and Telangana;
- (b) if so, the details and the present status thereof;
- (c) whether the Governments of Andhra Pradesh and Telangana have sent any proposal in this regard; and
- (d) if so, the details and the present status thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) to (d): As per section 26 of the Andhra Pradesh Reorganisation Act, 2014, the increase in the number of seats in the Legislative Assemblies of Andhra Pradesh and Telangana shall be subject to the provisions of article 170 of the Constitution of India, which, inter alia, stipulates that any readjustment of the number of seats in the Assembly of each State shall be undertaken after the relevant figures for the first census taken after the year 2026. As per information available, the Chief Minister of Telangana had requested for taking action in terms of section 26 of the said Act.